

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

TWENTY-FIFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fifth Report.

2. The Committee met on the 26th March, 1973 for—

I. Examination of the Constitution (Amendment) Bill, 1973 (Amendment of articles 62 and 65) by Shri Arjun Sethi under Rule 294(1) (a) of the Rules of Procedure.

II. Reconsideration of the classification of the Ban on Communal Political Parties Bill, 1972 by Shri Samar Guha.

III. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 30th March, 1973.

Examination of the Constitution (Amendment) Bill, 1973 (Amendment of articles 62 and 65) by Shri Arjun Sethi

3. Shri Arjun Sethi, the Member-in-charge of the Bill was invited to attend the sitting. He did not attend.

4. The Bill seeks to provide that in the event of the occurrence of any vacancy in the office of the President by reason of his death, resignation and removal, or otherwise, the Vice-President shall become the President to serve for the remainder of his predecessor's term of office so that election of the President is held every time after a fixed period of five years, thus coinciding with the general elections.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Reconsideration of classification of a Bill

5. The Committee considered the request of Shri Samar Guha to reconsider their earlier decision (*vide* Fifteenth Report) and place his Bill, namely, the Ban on Communal Political Parties Bill, 1972 in category 'A'. Shri Samar Guha, who had been invited did not attend the sitting.

On reconsideration, the Committee did not see any justification in altering the original categorisation of the Bill.

Allotment of time to Resolutions

6. The Members who had tabled the resolutions were invited to attend the sitting. Shri Bibhuti Mishra attended.

7. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding abolition of Rajya Sabha. 2 hours.
- (2) Resolution regarding guidelines for the Governors. 2 hours

Recommendations

8. The Committee recommend that—

- (i) Shri Arjun Sethi be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to resolutions, as shown in paragraph 7 above, be agreed to by the House.

New DELHI;
March 26, 1973
Chaitra 5, 1895 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members' Bills and
Resolutions.